

Case No.

FIR no. 017726/2020

PS Pandav Nagar

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of vehicle no. i.e. Motor Cycle (Bullet) bearing no.DL 13 SU 2923 on superdari to the applicant Rinku Bhasin.

Present Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.



(Rajender Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020

FIR no. 374/2020  
PS Kalyanpuri

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Mobile Phone i.e. Redmi 8 Smartphone on superdari to the applicant Ram Kumar.

Present Ld. APP for the State.

Applicant in person.

Reply of IO is perused.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013 wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020

FIR no. 382/2020  
PS Kalyanpuri  
State vs. Chirag Ali.  
U/s 33/58 Delhi Excise Act.

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Chirag Ali.

Present: Ld. APP for State.

Sh. Sanjeev Goel, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 17.09.2020. That recovery has already been effected. That nothing more is to be recovered in this case. That accused is having one small child and wife to look after.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020

Case No.  
E- FIR no. 17583/2020  
PS Pandav Nagar  
State vs.Amit Gabbar  
U/s 379/411/34 IPC

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Amit Gabbar.

Present: Ld. APP for State.

Mohd. Imran, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 17.07.2020. That he is innocent and has been falsely implicated in this case. That the co accused has been granted bail on 19.09.2020. That recovery is the planted one.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020

FIR no. 0289/2020  
PS Kalyanpuri

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Mobile Phone ME 120 Campuss Black Color on superdari to the applicant Ram Kumar.

Present Ld. APP for the State.

Sh. Manoj Kumar, Ld. Counsel for applicant.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013 wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020

Case No.  
D.D. No. 26A dated 11.07.2016  
PS Pandav Nagar

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for calling status report filed by Dr. Girish Shastri.

Present: Sh. Deepak Kumar, Ld. APP for the State.

Sh. Ritesh Bahri, Ld. Counsel for applicant.

Status report is filed by the IO. Copy be supplied to the applicant.

The application stands disposed off accordingly.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020

FIR no. 421/20  
PS Pandav Nagar  
State vs. Hasmuddin @ Chottu  
U/s 25/54/59 Arms Act.

22.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Hasmuddin @ Chottu.

Present: Ld. APP for State.

Sh. Parmanand Jaint, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 06.09.2020. That he is innocent and has been falsely implicated in this case. That recovery is the planted one. That neither he is previous convict nor habitual offender.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
22.09.2020